BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA no. 370/2017 in C.P. (I.B) No. 68/10/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017

Name of the Company:

Indian Overseas Bank (CoC)

V/s.

Metal Holding India Pvt Ltd.

Section of the Companies Act:

Section 22 of the Insolvency and Bankruptdy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1.

2.

<u>ORDER</u>

None present for Applicant. None present for Respondent in IA 370/2017.

Letter dated 22.11.2017 received from IBBI confirming the name of Mr. Anurag Sinha as resolution professional in CP(IB) 68/10/NCLT/AHM/2017

Hence, Mr. Anurag Sinha is appointed as Resolution Professional by Adjudicating Authority.

Jahran'

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL